

Country'. The Scheme is to be implemented in the remaining years of the Eleventh Five Year Plan. The Central share for implementing this scheme in Andhra Pradesh is Rs. 8.37 crores and the State Government is expected to contribute Rs. 2.09 crores. As the scheme has been sanctioned recently funds to the State could not be released earlier. The funds to the State will be released in phases depending upon the progress of the scheme.

Terrorist bases in the country

†2984. SHRI LALIT KISHORE CHATURVEDI:
DR. GYAN PRAKASH PILANIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various terrorist organizations viz., Lashkar-e-Taiba, SIMI, Hijbul-Muzahiddin etc. have set up dens all over the country and are being harboured by anti-national elements;

(b) whether they have also been found to be involved unsettling economy by smuggling and circulating counterfeit notes besides being involved in blasts and riots;

(c) whether Government is aware of their nexus with Maoists, ULFA and the disturbing elements of the country; and

(d) if so, the actions being taken to trace and eliminate them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):

(a) As per available information, there are no specific inputs to suggest that terrorist organizations such as Lashkar-e-Taiba, SIMI, Hijbul-Muzahiddin etc. have set up dens all over the country. However, the terrorist organizations such as Lashkar-e-Taiba, SIMI, Hijbul-Muzahiddin etc. are known to sometimes operate through sleeper cells.

(b) Available inputs indicate the involvement of Pakistan based terrorist outfits in circulation of Fake Indian Currency Notes (FICNs). The underworld/organized crime elements are also involved in smuggling and circulation of FICNs.

(c) Available inputs do not indicate any such nexus.

(d) Apart from a number of measures taken by the Government, there exists well established mechanism for exchange of intelligence between the Central and State law enforcement and intelligence agencies which has resulted in the neutralization of a number of terrorist modules and averting many terrorist incidents.

Checking insurgency in the NE

2985. SHRI N.K. SINGH:
SHRI RAJKUMAR DHOOT:

Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether Government is aware that militancy in North-Eastern States particularly in Assam, Manipur and Nagaland is increasing and becoming problematic;

(b) if so, whether the violent incidents in the North-Eastern States are rapidly increasing and State Governments have totally failed to protect the common man;

(c) if so, whether the Union Government has formulated any strategies to check insurgency in the North-East; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The security situation in some of the North Eastern States continue to remain complex because of diverse demands advocated by various militant outfits. A Statement showing security situation in the North Eastern States in the years 2007, 2008 and 2009 (upto 30th November, 2009) is enclosed herewith (See below).

(c) and (d) In order to deal with militancy, efforts of the State Governments are being supplemented by the Central Government through various measures such as deployment of additional Central Security Forces; sharing of intelligence; banning of several militant outfits as unlawful organizations under Unlawful Activities (Prevention) Act 1967, financial assistance under the Police Modernization Scheme; for strengthening various aspect of security apparatus; support anti-militancy operations by way of reimbursement of Security Related Expenditure; implementation of Scheme for surrender cum rehabilitation of militants, assistance to the States for raising of additional Forces in the form of India Reserve Battalions; etc. The Government has also been regularly taking up various security related matters with neighbouring countries at various forum.

Statement

Data on violent incidents for the period during the year 2007, 2008, 2009 upto 30th November, 2009 in the North Eastern States

State	Incidents			Security forces personnel killed			Civilian killed			Extremist arrested/killed/surrendered		
	2007	2008	2009	2007	2008	2009	2007	2008	2009	2007	2008	2009
1	2	3	4	5	6	7	8	9	10	11	12	13
Assam	474	387	399	27	18	22	287	245	146	759	1237	1203
Meghalaya	28	16	11	1	2	—	9	1	2	85	88	59
Tripura	94	68	19	6	3	—	14	10	8	303	382	281
Arunachal Pradesh	35	28	49	5	—	—	12	3	3	53	26	86

1	2	3	4	5	6	7	8	9	10	11	12	13
Nagaland	272	321	127	1	3	—	44	70	16	211	460	206
Mizoram	2	1	1	—	4	—	2	—	1	21	13	—
Manipur	584	740	608	39	16	19	130	137	74	1443	2112	1745

Procurement of weapons on behalf of States

2986. SHRI V. HANUMANTHA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Centre will soon consider procurement of weapons on behalf of States in a bid to quicken procurement process;

(b) if so, whether States have been complaining about long drawn out process involved in procuring weapons and malpractices that creep into such process causing major delays; and

(c) if so, the concrete steps and measures Central Government has taken to procure weapons for States and by what time they are likely to be distributed amongst them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir, Most of the requirement of weaponry of the State Governments is being met through various Ordnance Factories under Ordnance Factory Board. Demand of all States and Union territories is being called for annually, consolidated and discussed with Ordnance Factory Board in the annual Target Fixation Meeting in every year. The quantity agreed to are being allocated to State Governments from Ordnance Factory Board by the Ministry of Home Affairs. For the next financial year 2010-11. Target Fixation Meeting with OFB has been held on 13.11.2009 at Ammunition Factory, Khadki and stores targeted in the meeting will be issued by OFB in 2010-11 to State Police forces

(b) In the recent Chief Minister conference held in New Delhi, various suggestions have been made, which includes procurement of various weapons required by the States over and above the OFB route should be facilitated by the Ministry of Home Affairs so as to quicken the process of procurement.

(c) The requirement of weaponry of the State Police Forces which are not in the production range of Ordnance factory Board is facilitated by the Central Government by issue of import permission, Custom Duty Exemption Certificate, No Objection Certificate for import licence, supplying relevant technical information such as Qualitative Requirements, and to the extent feasible clubbing the requirement of the State Governments to any of the ongoing procurement process by the Central Para Military Forces.

As indicated in para (a) the indent placed with the Ordnance Factory Board on behalf of the State Police Forces the weaponry will be supplied by Ordnance Factory Board in the year 2010-11.